

HIGH COURT OF JAMMU & KASHMIR AT JAMMU
(Office of the Registrar General)

NOTICE

Dated: 30.04.2021

Hon'ble the Chief Justice has been pleased to convene a Full Court Reference in Jammu wing of the High Court on 3rd May, 2021 (Monday) at 3.00 p.m through Virtual Mode to condole the sad demise of S/Shri Narinder Prakash Kotwal and Rashpal Singh Jamwal, Advocates, members of J&K High Court Bar Association, Jammu, who expired on 11.04.2021 and 21.04.2021 respectively.

It is further notified that on accounts of the guidelines with regard to measures for containment of COVID-19 pandemic in the Country issued by the Government of India and the Government of Union Territory of Jammu & Kashmir, the Full Court reference shall be held through Virtual Mode. The learned Members of the Bar shall be able to join the reference proceedings on Cisco/Webex Meetings Platform from the respective places by clicking the following link:

<http://bit.ly/FullCourtReference>

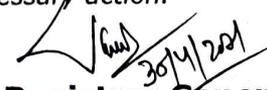

(Jawad Ahmed)
Registrar General

No. 10145-58/RG/LP

Dated: 30.04.2021

Copy of the above forwarded to:

1. Advocate General, Union Territory of Jammu & Kashmir, Jammu, for information.
2. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu;
3. Secretary to Hon'ble Mr./Mrs. Justice _____
....for information of their Lordships.
4. Registrar Vigilance, High Court of J&K, Jammu;
5. Director, J&K State Judicial Academy, Jammu;
6. Member Secretary, State Legal Services Authority, Jammu;
7. Registrar Rules, High Court of J&K, Jammu;
8. Registrar Computers, High Court of J&K, Jammu;
9. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
10. Director, Information, Jammu, for information and necessary action.
11. Pr.District & Sessions Judge, Jammu, for information.
12. Chairman-Presidium, J&K High Court, Bar Association, Jammu
13. ASGI, Jammu, for information.
14. Joint Registrar (Judl./Protocol), High Court of J&K, Jammu/ Srinagar;
.....for information and necessary action.


Registrar General